

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
STARRED QUESTION NO. 19**

TO BE ANSWERED ON THE 24TH JULY, 2024/ SRAVANA 2, 1946 (SAKA)

MONITORING OF FIRE SAFETY STANDARDS

***19 # SMT. MAHUA MAJI:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has taken any strict stand towards tightening the safety standards and preventing negligence to avert the increasing incidents of fire in multi-storey building in the country, if so, the details thereof and if not, the reasons therefor;

(b) whether the Central Government proposes to provide assistance to the States to expand and modernize the fire services across the country;

(c) if so, the details thereof, State-wise; and

(d) if not, the reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) to (d): A statement is laid on the table of the House.

STATEMENT IN REPLY TO PARTS (a) TO (d) OF THE STARRED QUESTION NO. 19* FOR ANSWER IN RAJYA SABHA ON 24.07.2024

Fire Services is a State subject and has been included as a Municipal function in the XII Schedule of the Constitution of India under Article 243 (W). It is the primary responsibility of the State Governments to take necessary measures for strengthening and equipping Fire Services and to avert the fire incidences in multi-storey buildings in the area of their jurisdiction. However, from time to time, advisories have been issued by Directorate General (Fire Services, Civil Defence and Home Guards) under Ministry of Home Affairs on 18.04.2017, 31.08.2017, 04.06.2019 and 02.08.2023 for prevention and fire safety measures in High rise buildings. In addition, many advisories have been issued to States for undertaking prevention and fire safety measures.

The Ministry of Housing and Urban Affairs have framed Model Building Bye Laws 2016, for guiding the States / UTs for revising their respective Building Bye Laws. It also contains a Chapter on fire protection and fire safety requirements which prescribes the norms and standards for fire protection. Its effective enforcement is in the domain of the States / UTs.

In addition, Bureau of Indian Standards had also published National Building Code of India, 2016. It covers the detailed guidelines for

construction, maintenance and fire safety of the structures. It also lays down a provision for Fire and Life Safety Audit for all buildings having a height of more than 15 meters.

The Central Government has launched a “Scheme for Expansion and Modernization of Fire Services in the States” on 04.07.2023 from the Preparedness and Capacity Building Funding Window under the National Disaster Response Fund (NDRF) for strengthening fire services in the States in the five years (2021-22 to 2025-26) with a total Central outlay of Rs. 5,000 Crore.

The State-wise details of funds allocated to the States under the scheme, on cost sharing basis, is annexed. The identified activities under the scheme have been broadly categorized under expansion of fire services and modernization of fire services in the States. The measures included in the scheme provides setting up of new fire stations, strengthening of State Training Centres and capacity building, provisions for modern fire-fighting equipment, strengthening of State Headquarters and Urban Fire Stations, technological upgradation and installation and augmentation of online system etc. In addition, an amount of Rs. 500 crore, out of the total outlay, is available to incentivize the States for adoption of legal and infrastructure based reforms.

Annexure of the Rajya Sabha Starred Question No. 19* for 24.07.2024

				Rs. In Crore
Sl. No	List of States	Central Share	State Share	Total Allocation
1	Andhra Pradesh	189.7	63.23	252.93
2	Arunachal Pradesh	57.57	6.39	63.96
3	Assam	96.73	10.74	107.47
4	Bihar	255.69	85.23	340.92
5	Chhattisgarh	110.82	36.94	147.76
6	Goa	31.63	10.54	42.17
7	Gujarat	254.27	84.75	339.02
8	Haryana	87.48	29.16	116.64
9	Himachal Pradesh	58.8	6.53	65.33
10	Jharkhand	111	37.00	148.00
11	Karnataka	247.42	82.47	329.90
12	Kerala	122.41	40.80	163.21
13	Madhya Pradesh	298.15	99.38	397.54
14	Maharashtra	461.61	153.87	615.48
15	Manipur	40.5	4.50	45.00
16	Meghalaya	39.94	4.43	44.37
17	Mizoram	36	4.00	40.00
18	Nagaland	36.05	4.00	40.05
19	Odisha	150.83	50.27	201.10
20	Punjab	98.67	32.89	131.56
21	Rajasthan	293.73	97.91	391.64
22	Sikkim	29.03	3.22	32.25
23	Tamil Nadu	280	93.33	373.33
24	Telangana	142.61	47.53	190.14
25	Tripura	38.15	4.23	42.38
26	Uttar Pradesh	577.43	192.47	769.90
27	Uttarakhand	71.03	7.89	78.92
28	West Bengal	282.57	94.19	376.76
	Total	4499.84	1387.99	5887.83
